

COMMITTEE ON ESTIMATES [2023-24]

(FIFTY FIRST REPORT)

ON THE BUDGET ESTIMATES FOR 2022-23

LABOUR DEPARTMENT

(Presented to the House on 28th February, 2024)

HARYANA VIDHAN SABHA SECRETARIAT, CHANDIGARH

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COMPOSITION OF THE COMMITTEE ON ESTIMATES FOR THE YEAR (2023-24)

Member

CHAIRPERSON

| 1. | Shri Mohan Lal Badoli, M.L.A. | Chairperson |
|----|-------------------------------|-------------|
| ME | MBERS | |
| 2. | Rao Dan Singh, M.L.A. | Member |
| 3. | Shri Jaiveer Singh, M.L.A. | Member |
| 4. | Shri Gopal Kanda, M.L.A. | Member |
| 5. | Shri Subhash Sudha, M.L.A. | Member |
| 6. | Shri Parmod Kumar Vij, M.L.A. | Member |
| 7. | Shri Rajesh Nagar, M.L.A. | Member |
| 8. | Shri Mewa Singh, M.L.A. | Member |

SECRETARIAT

9.

1. Shri R.K. Nandal, Secretary.

Shri Balraj Kundu, M.L.A.

2. Shri Dinesh Kaushik, Deputy Secretary.

INTRODUCTION

- I, the Chairperson of the Committee on Estimates having been authorized by the Committee in this behalf signed this Report on the (i) Budget Estimates for the year 2022-2023 in respect of Labour Department and (ii) Implementation of outstanding recommendations/observations of the Committee.
- 2. A brief summary of the recommendations/ observations of the Committee is given in Appendix (i) and (ii) in respect of Labour Department and Implementation of outstanding recommendations/ observations respectively. The summary is not exhaustive and for full recommendations or observations of the Committee, reference be made to the main Report and the reports of previous years (for implementation) relating to the Departments concerned.
- 3. A brief record of the proceedings of each meeting has been kept separately in the Vidhan Sabha Secretariat.
- 4. The Committee are thankful to the Chief Secretary and Additional Chief Secretary and Principal Secretaries/ Secretaries/ representatives of the Departments who appeared before the Committee from time to time for their valuable assistance to the Committee.
- 5. The Committee is also highly thankful and appreciates the working of the Secretary, Deputy Secretary, Branch Officials of the Haryana Vidhan Sabha Secretariat for their unstinted, whole-hearted co-operation and assistance rendered by them.

Mohan Lal Badoli, M.L.A. Chairperson, Committee on Estimates.

The 16th February, 2024.

REPORT

Constitution of the Committee

1. The Committee on Estimates for the year 2023-24 consisting of nine members was nominated by the Hon'ble Speaker, on having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 22nd February, 2023 and notified vide Haryana Vidhan Sabha Secretariat Notification No.1- EC/2023-24/125, dated 26th April, 2023.

Appointment of Chairperson

2. Shri Mohan Lal Badoli, M.L.A. was appointed the Chairperson of the Committee on Estimates.

Sittings

3. The Committee held/fixed 54 meetings (at Chandigarh and outside Chandigarh) till the finalization of this Report.

Implementations/Recommendations

4 The Committee scrutinized the replies received from the Government in connection with the outstanding recommendations/observations made in their reports for the year 1995-96,2011-2012,2021-2022,2012-2013,2013-2014,2018-2019, 2020-2021, 2021-2022 pertaining to Public Health Engineering, Irrigation and Water Resources, Environment and Climate Change, Public Works (B&R), Transport, Excise & Taxation Departments and also Orally examined the representative of Excise & Taxation Department.

The Committee dropped the recommendations/observations where it was satisfied with the action taken by the Government. The observations of the Committee of the remaining recommendations/observations in respect of these reports are contained in Appendix II of this Report.

Selection of Departments

- 5. The Committee Selected the following Departments with a view to scrutinize their Budget Estimates for the year 2022-23 and 2023-24: -
 - 1 Labour Department
 - 2 Cooperation (Cooperative Societies) Department
 - 3 Development & Panchayat Department
 - 4 Mining & Geology Department
 - 5 Food, Civil Supplies & Consumer Affair Department
 - 6 Forest & Wild Life Department
 - 7 Industries and Commerce Department

Scrutiny/Framing of Questionnaire/Oral Examination.

6. The Committee scrutinized the material and framed questionnaire in respect of the Labour Department for the year 2022-23 and orally examined the representative of the Labour Department.

The Committee also scrutinized the material and framed the questionnaire in respect of Cooperation, Food, Civil Supplies and Consumer Affairs, Industries and Commerce Departments but could not orally examine the representative of the Departments due to paucity of time. The Committee also could not scrutinized the reply to the questionnaire framed by Committee in respect of Development & Panchayat Department due to paucity of time.

The Committee also could not scrutinized the material relating to the Mining & Geology and Forest & Wild Life Departments as the Departments failed to supply the material on the Budget Estimates till the finalization of Report. Therefore, the Committee took a serious view and recommends that material on budget Estimates asked by the Committee be supplied at the earliest.

Supplementary Estimates

7. The Committee also scrutinized the Supplementary Estimates of Haryana Government for the year 2023-24 and examined the representative of the Finance Department as well as other Department concerned with the demands and also prepared their reports thereon for being presented to the Vidhan Sabha on the date fixed therefore.

General Observation – Finance Department

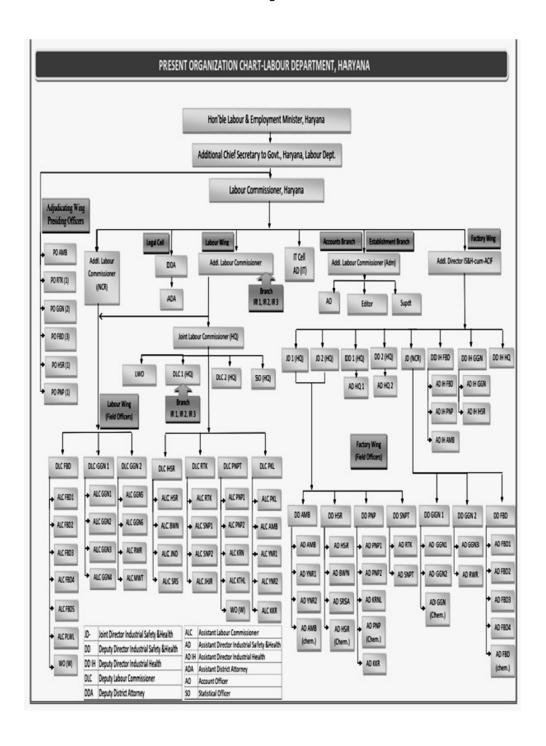
8. The Committee while scrutinizing the replies received from the Government relating to the Departments have experienced that material on Budget Estimates, replies to the questionnaires are not being sent by some of the Departments in time in spite of the instructions issued by the Government from time to time.

The Committee is of the view that the Finance Department should coordinate in this respect and reiterate these instructions to all the concerned Department so that replies are sent in time in order to streamline the functioning of the Committee.

9. The Report of the Committee in respect of Labour Department are in the following paras respectively.

10. The organization of the Department and its subordinate Offices.

Labour Commissioner who is an Officer of IAS Cadre with Headquarters at Chandigarh heads the Department of Labour & Employment, Haryana. The Organizational Chart and details of posts in the Directorate and its subordinate offices are given as under:-



11. Functions of the Department and its subordinate Offices THE LABOUR DEPARTMENT, HARYANA

INTRODUCTON

The principal function of the Labour Department is to maintain industrial peace and harmony in the State with a view to ensure more production besides enforcement of various provisions of different Labour laws in relation to workers and employers. Maintenance of harmonious industrial relations in the State is being ensured through active intervention of the officers of the department. It is ensured that industrial disputes are resolved before they take the form of demand notices. In the event of receipt of demand notices efforts are made by the conciliation machinery to resolve such disputes by bringing about a tripartite settlement. Those disputes which despite best efforts of the conciliation machinery remain unresolved such disputes are generally referred for adjudication to Labour Courts/Industrial Tribunals. The awards given by the above courts are got implanted through the machinery of the department like Labour Inspector, Labour Officers and Deputy Labour Commissioners.

Labour Department check the violations of various provisions of labour laws through web based inspections and also educate through interaction with managements, Industrial Associations, interaction with workers through Trade Unions, hosting educative seminar, mock drills of safety procedures in the factories etc. Therefore, Labour Department plays regulatory role also. The department has three major wings which are as under: -

- Labour Wing (To implement all the labour enactments except the work of factory wing)
- (ii) Factory Wing (To implement Factories Act, BOCW Act, Cess Act & Maternity Benefit Act)
- (iii) Industrial Tribunal cum Labour Courts (To adjudicate the matters related to Industrial Disputes)

FACTORY WING

This wing implements mainly two legislations namely the Factories Act, 1948 and the Building and Other Construction Workers (RE & CS) Act, 1996 along with the Building and Other Construction Workers Cess Act, 1998 and rules framed there under. In order to ensure the Safety, Health & Welfare of the workers, working in the factories and at the construction site, the field officers of the department conduct the regular inspections and submit their inspection reports to the Head Office. In case of any accident or dangerous occurrence, the field officers are designated as the enquiry officers.

LABOUR WING

This wing implements following legislations:-

- 1. The Bonded Labour System (Abolition) Act, 1976
- 2. The Child Labour (Prohibition and Regulation) Act, 1986
- 3. The Collection of Statistics Act. 1953
- 4. The Contract Labour (Regulation & Abolition) Act, 1970
- 5. The Equal Remuneration Act, 1976
- 6. The Industrial Disputes Act, 1947

- 7. The Industrial Employment (Standing Orders) Act, 1946
- Inter-State Migrant Workmen (Regulation of Employment and conditions of Service) Act, 1979
- The Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Act, 1988
- 10. The Maternity Benefit Act, 1961
- 11. The Minimum Wages Act, 1948
- 12. The Motor Transport Workers Act, 1961.
- 13. The Payment of Bonus Act, 1965
- 14. The Payment of Gratuity Act, 1972.
- 15. The Payment of Wages Act, 1936
- 16. The Sales Promotion Employees (Conditions of Service) Act, 1976
- 17. The Trade Unions Act, 1926
- The Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Portions Act, 1955
- 19. The Employees' Compensation Act, 1923
- 20. The Punjab Industrial Establishments (National and Festival Holidays, Casual and Sick Leave) Act, 1965
- 21. The Punjab Labour Welfare Funds Act, 1965.
- 22. The Punjab Shops and Commercial Establishments Act, 1958.
- 23. The Punjab Industrial Housing Act, 1956 (Notification is issued by Housing Department).

ADJUDICATION WING

The Labour Department refers the genuine disputes of industrial workers to Labour Courts-cum-Industrial Tribunals for adjudication which remain unresolved despite of the efforts of the conciliation machinery of the State. For the expeditious disposal of such cases, Nine Industrial Tribunal-cum Labour Courts have been set up by the State Government. All these Industrial Tribunal-cum-Labour Courts cover the disputes as per Schedule-I and II of the Industrial Disputes Act and are functioning under the Presiding Officers at Faridabad (Three), Gurgaon (Two), one each at Rohtak, Hisar, Panipat and Ambala. This measure aims at providing justice to the workers and managements.

HEADQUARTERS

The headquarter of the Labour Department perform usual functions of the headquarter of like any other Government departments in addition to discharge certain statutory functions and powers exercised by Labour Commissioner and delegated powers by other officers of the department at the headquarter.

There are following branches at the Head quarter to control, monitor and supervise the field officers and to deal with the correspondence with the State Government Departments and Central Government Departments: -

- Establishment Branch
- Accounts Branch

- Factory Branch
- Industrial Relation-I Branch
- Industrial Relation-II Branch
- Industrial Relation-III Branch
- Statistical Branch
- RTI Cell
- IT Cell
- Legal Cell
- CM Window, PM Portal & social media Cell

Following are the main objectives of the Department: -

- To implement Labour laws for ensuring basic statutory working conditions and Labour standards.
- To maintain and foster industrial peace and harmony.
- To ensure and promote Industrial Safety and Health.
- To eliminate employment of all forms of Child Labour.
- To ensure social justice with productivity and growth of industry.
- To provide and promote Labour welfare measures for enhancing the quality of life at the work force.
- To create ever-improving conditions of women workers by following the policies which take into account their special need at the work place.
- To continuously strengthen and facilitate the functioning of the Labour Courts for adjudication of industrial disputes and claims.

12. Budget.

The department was asked by the Committee to know the total budget allocated to the department for the current financial year, Scheme/work/ project wise, together with the amount spent thereon upto 31.03.2023.

The Department replied as under: -

Total Budget allocated for the year 2022-23

(Amt. in Lakh)

| Sr. No. | Scheme | Budget Provision | Expenditure upto 31.03.2023 |
|---------|---|---------------------|-----------------------------|
| 1 | Recurring Schemes (Non-Plan Budget Provision) | 7732.80 | 6049.42 |
| 2 | Non-Recurring Schemes (Plan Budget Provision) | 13963.80 | 406.41 |
| 3 | Capital Outlay Schemes Budget Provision | 500.10 | 500.00 |
| | Total | 22196.70 | 6955.83 |

Scheme-wise Budget & Expenditure report is as under: -

Scheme wise Detail of budget and expenditure of Recurring Schemes (Non-Plan) for the year 2022-23 upto 31.03.2023

(In Lakhs)

| Sr. No. | Name of Schemes | Budget 2022- 23 | Revised Estimate 2022- 23 | Expenditure |
|------------|--|--------------------|---------------------------------|-------------|
| 1. | 001-99-98-R-V-Headquarter Staff Establishment Expenses | 790.00 | 671.00 | 519.60 |
| 2. | 004-Research and Statistics | 150.70 | 122.00 | 94.81 |
| 3. | 101-98-Industrail Tribunal-cum-Labour Court | 1246.00 | 1115.00 | 929.40 |
| 4. | 101-99-Industrial Relation | 3448.50 | 3287.50 | 2871.67 |
| 5. | 102-95-(a) Inspection | 1676.00 | 1597.50 | 1457.81 |
| 6. | 102-96-(b) 96-Health | 213.50 | 154.60 | 127.52 |
| 7. | 103-99-Setting up of Labour Welfare Centre | 148.23 | 65.10 | 38.23 |
| 8. | 113-99-Director and Administration | 59.87 | 28.70 | 10.38 |
| 9. | 792-99-51-R-V-Irrecoverable Loans Written Off | 0.00 | 1.00 | 0.00 |
| | TOTAL | 7732.80 | 7042.40 | 6049.42 |

Scheme wise Detail of budget and expenditure of Non- Recurring Schemes (Plan Schemes) for the year 2022-23 upto 31.03.2023

(In Lakhs)

| Sr. No. | Name of Schemes | Budget 2022- 23 | Revised Estimate 2022- 23 | Expenditure |
|------------|--|--------------------|---------------------------------|-------------|
| 1 | 102-Working Condition and Safety [92] Establishing two industrial hygiene laboratories (IHL) at Gurgaon and Faridabad | 750.00 | 100.00 | 6.03 |
| 2 | 102-Working Condition and Safety [93] Providing of Mobile vans for facilitating the health care of the workers working in factories | 608.80 | 200.00 | 29.95 |
| 3 | 102-Working Condition and Safety [94] Setting up of Major Accident Hazard Control Cell. | 200.00 | 50.00 | 0.00 |
| 4 | 102-Working Condition & Safety [98] Strengthening of Safety and Health Inspection in factories | 260.00 | 200.00 | 32.70 |
| 5 | 113- Improvement in working condition of child/women labour [97]-Rehabilitation of Destitute and Migrant Child Labour | 5034.00 | 234.00 | 143.85 |
| 6 | 113-Improvement in working condition of child/women labour [98]-Setting up Child Labour Cell for implementation of National Programme for Elimination of Child Labour. | 6010.00 | 10.00 | 0.60 |
| 7 | 800-Other Expenditure [99-98] Computerization of Labour Department-Establishment Expenses | 1100.00 | 1100.00 | 193.28 |

| 9 | [99] Rehabilitation of Bonded Labour 190-99-51-N-V-Grant-in-Aid for Social Security Board fo Unorganized Workers | 0.00 | 6001.00 | 0.00 |
|---|---|------|---------|------|
| 8 | (i) 112-Rehabilitation of Bonded Labour [99] Rehabilitation of Bonded Labour (50:50-Sharing basis) (ii) 112-Rehabilitation of Bonded Labour | 0.50 | 0.50 | 0.00 |

| CAP | ITAL OUTLAY SHCEMES | | | |
|-----|---|--------|--------|--------|
| 1 | 4250-201-Labour (Capital Outlay) [96]-Construction of Labour Court Complex | 0.10 | 0.00 | 0.00 |
| | TOTAL | 0.10 | 0.00 | 0.00 |
| 2 | 4059-01-051-66-51-Purchase of Plot for Office Building and Construction of Shram Shakti Bhawan at Panchkula | 500.00 | 500.00 | 500.00 |
| | TOTAL | 500.00 | 500.00 | 500.00 |

After going through the written reply and oral examination of representative of Department, the Committee observed that the organisation of awareness camp regarding the schemes of Department is necessary. Therefore, the Committee recommends that the Department should expend the allocated Budget in time as per instruction of finance Department and the Department should organize the awareness camps about the schemes from time to time and special provision should also be made in the budget for the awareness camps.

13. Vacant Posts.

The Department was asked by Committee to know about the total number of regular and permanent posts, category wise, in the department as on 31st March 2023 together with the number of posts lying vacant and the reasons, therefore.

The Department replied as under: -

Details of category wise posts, number of regular and permanent post, number of vacant posts and reasons for vacancy in Labour Department, Haryana upto 31.03.2023 is as under: -

| Sr. No. | Name of the post Class-I | To Sanct po | | Total I up p | | | otal cant | Remarks |
|------------|--|-------------------|---|-----------------|---|---|--------------|---------------|
| | | D | Р | D | Р | D | Р | |
| 1. | Labour Commissioner. | 1 | 0 | 1 | 0 | 0 | 0 | Ex-cadre post |
| 2. | Joint Labour Commissioner (Admn.) | 1 | 0 | 1 | 0 | 0 | 0 | -do- |
| 3. | Joint Labour Commissioner (NCR). | 1 | 0 | 1 | 0 | 0 | 0 | -do- |
| 4. | Presiding Officer, Industrial Tribunal -cum-Labour Court. | 9 | 0 | 8 | 0 | 1 | 0 | -do- |
| 5. | Addl. Labour Commissioner. | 0 | 1 | 0 | 1 | 0 | 0 | - |

| Deputy Directors, Industrial Health. | | , | | | | | | | |
|---|------|--------------------------------|----|----|----|----|----|---|---|
| 8. Joint Director, Industrial Safety & Health. 0 3 0 3 0 0 - Health. 9 Deputy Labour Commissioners. 0 9 0 6 0 3 Under Process 10 Deputy Directors, Industrial Safety & Health. 0 9 0 11 0 0 Including two posts of DD (IS&H) at HEPC, Panchkula 11 Deputy Directors, Industrial Health. 0 3 0 3 0 0 0 Ex-cadre post 12 Deputy District Attorney. 1 0 1 0 0 0 Ex-cadre post 12 Deputy District Attorney. 1 0 1 0 0 0 Ex-cadre post 12 Deputy District Attorney. 1 0 1 0 0 0 Ex-cadre post 12 Deputy District Attorney. 1 0 1 0 0 0 1 ALC has been adjusted again the said post. 12 Deputy Beater Settle Settl | 6 | | 0 | 1 | 0 | 1 | 0 | 0 | - |
| Health. Deputy Labour Commissioners. O 9 O 6 O 3 Under Process | 7 | Joint Labour Commissioner. | 0 | 1 | 0 | 1 | 0 | 0 | - |
| 10 Deputy Directors, Industrial Safety & Health. 0 9 0 11 0 0 Including two posts of DD (IS&H) at HEPC, Panchkula Health. 12 Deputy District Attorney. 1 0 1 0 0 0 0 Ex-cadre post | 8. | | 0 | 3 | 0 | 3 | 0 | 0 | - |
| Safety & Health. 11 Deputy Directors, Industrial Health. 0 3 0 3 0 0 0 0 | 9 | Deputy Labour Commissioners. | 0 | 9 | 0 | 6 | 0 | 3 | Under Process |
| Health | 10 | | 0 | 9 | 0 | 11 | 0 | 0 | Including two posts of DD (IS&H) at HEPC, Panchkula. |
| Total 13 27 12 26 1 3 Class-II 1. Labour Welfare Officer, Head Quarter. 2. Assistant Director, Industrial safety & Health. 3. Assistant Director, Industrial safety & Health (Chemical). 4. Assistant Director Industrial Health-cum-Certifying Surgeon. 5 0 5 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 | 11 | ' ' | 0 | 3 | 0 | 3 | 0 | 0 | - |
| Class-II 1. Labour Welfare Officer, Head Quarter. 2. Assistant Director, Industrial safety & Health. 3. Assistant Director, Industrial safety & Health (Chemical). 4. Assistant Director Industrial Health-cum-Certifying Surgeon. 5. 0 5 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 | 12 | Deputy District Attorney. | 1 | 0 | 1 | 0 | 0 | 0 | Ex-cadre post |
| 1. Labour Welfare Officer, Head Quarter. 0 1 0 0 0 1 ALC has been adjusted agaithe said post. 2. Assistant Director, Industrial safety & Health. 22 0 15 0 7 0 i) Requisition of four phave already been sent to HPSC. ii) Three posts rece vacated and the requisition be sent shortly. 3. Assistant Director, Industrial safety & Health (Chemical). 5 0 5 0 0 0 - 4. Assistant Director Industrial Health-cum-Certifying Surgeon. 5 0 3 0 2 0 Requisition of two posts halready been sent to the Hon 01.08.2022 6. Assistant Labour Commissioner. 15 16 14 16 1 0 Requisition of one post already been sent to the Hon 01.08.2022 7. Welfare Officer (Women). 1 1 1 1 0 0 0 Ex-cadre post 8. Assistant District Attorney. 1 0 0 0 1 0 Ex-cadre post 9 Editor. 1 0 0 0 1 0 0 1 No eligible person from feeder cadre is available. 10. Statistical Officer. 0 < | | Total | 13 | 27 | 12 | 26 | 1 | 3 | |
| Quarter. 2. Assistant Director, Industrial safety & Health. 2. Assistant Director, Industrial safety & Health. 2. Assistant Director, Industrial safety & Health (Chemical). 3. Assistant Director, Industrial safety & Health (Chemical). 4. Assistant Director Industrial Health-cum-Certifying Surgeon. 5. 0 5 0 0 0 0 - 5. 0 8 Requisition of two posts halready been sent to the High on 01.08.2022 6. Assistant Labour Commissioner. 15 16 14 16 1 0 Requisition of one post already been sent to the High on 01.08.2022 7. Welfare Officer (Women). 8. Assistant District Attorney. 9 Editor. 10 0 0 0 1 0 Ex-cadre post Health or Statistical Officer. 10 Statistical Officer. 11 0 1 0 0 0 1 No eligible person from feeder cadre is available. 11. Accounts Officer. 12. Superintendent. 13 Private Secretary. 15 0 1 0 0 0 1 Under Process. | Clas | ss-II | | • | | | | | |
| safety & Health. Safety & Health Safety & Health Safety & Health Chemical). | 1. | | 0 | 1 | 0 | 0 | 0 | 1 | ALC has been adjusted against the said post. |
| safety & Health (Chemical). 4. Assistant Director Industrial Health-cum-Certifying Surgeon. 5. 0 3 0 2 0 Requisition of two posts halready been sent to the Hoon 01.08.2022 6. Assistant Labour Commissioner. 15 16 14 16 1 0 Requisition of one post already been sent to the Hoon 01.08.2022 7. Welfare Officer (Women). 8. Assistant District Attorney. 9 Editor. 1 0 0 0 1 0 Ex-cadre post 1 0 0 0 1 thas already been decide convert the said post in post of Media Manager and this regard recommendath have already been sent to PS to Govt. Haryana Monitor & Coordination Deptt. 10. Statistical Officer. 1 0 1 0 0 0 Ex-cadre post 1 0 0 0 1 No eligible person from feeder cadre is available. 11. Accounts Officer. 1 0 1 0 0 0 Ex-cadre post 12. Superintendent. 13. Private Secretary. 14 0 0 0 0 1 Under Process. | 2. | | 22 | 0 | 15 | 0 | 7 | 0 | ii) Three posts recently vacated and the requisition will |
| Health-cum-Certifying Surgeon. 6. Assistant Labour Commissioner. 15 16 14 16 1 0 Requisition of one post already been sent to the Health on 01.08.2022 7. Welfare Officer (Women). 8. Assistant District Attorney. 9 Editor. 1 0 0 0 1 0 Ex-cadre post It has already been decide convert the said post in post of Media Manager and this regard recommenddat have already been sent to PS to Govt. Haryana Monitor & Coordination Deptt. 10. Statistical Officer. 1 0 1 0 0 0 1 No eligible person from feeder cadre is available. 11. Accounts Officer. 1 0 1 0 0 0 Ex-cadre post 12. Superintendent. 13. Private Secretary. 15 16 14 16 1 0 0 0 0 1 Under Process. | 3. | | 5 | 0 | 5 | 0 | 0 | 0 | - |
| 7. Welfare Officer (Women). 8. Assistant District Attorney. 9 Editor. 1 0 0 0 1 0 Ex-cadre post 1 0 0 0 1 1 0 Ex-cadre post 1 0 0 0 1 1 0 It has already been decide convert the said post in post of Media Manager and this regard recommendate have already been sent to PS to Govt. Haryana Monitor & Coordination Deptt. 10. Statistical Officer. 1 0 1 0 0 0 1 No eligible person from feeder cadre is available. 11. Accounts Officer. 1 0 1 0 0 0 Ex-cadre post 12. Superintendent. 13. Private Secretary. 1 0 1 0 0 0 1 Under Process. | 4. | | 5 | 0 | 3 | 0 | 2 | 0 | Requisition of two posts have already been sent to the HPSC on 01.08.2022 |
| 8. Assistant District Attorney. 9 Editor. 1 0 0 0 1 0 1 thas already been decide convert the said post in post of Media Manager and this regard recommendate have already been sent to PS to Govt. Haryana Monitor & Coordination Deptt. 10. Statistical Officer. 1 0 1 0 0 0 1 No eligible person from feeder cadre is available. 11. Accounts Officer. 1 0 1 0 0 0 Ex-cadre post 12. Superintendent. 1 0 1 0 0 0 1 Superintendent is working we HBOCWWB on deputation. For promotion, the matter is under process. 13. Private Secretary. 1 0 0 0 0 1 Under Process. | 6. | Assistant Labour Commissioner. | 15 | 16 | 14 | 16 | 1 | 0 | Requisition of one post has already been sent to the HPSC on 01.08.2022 |
| 9 Editor. 1 0 0 0 1 0 It has already been decide convert the said post in post of Media Manager and this regard recommenddat have already been sent to PS to Govt. Haryana Monitor & Coordination Deptt. 10. Statistical Officer. 10 1 0 0 0 1 No eligible person from feeder cadre is available. 11. Accounts Officer. 1 0 1 0 0 0 Ex-cadre post 12. Superintendent. 1 0 1 0 0 0 1 Superintendent is working we HBOCWWB on deputation. For promotion, the matter is under process. 13. Private Secretary. 1 0 0 0 0 1 Under Process. | 7. | Welfare Officer (Women). | 1 | 1 | 1 | 1 | 0 | 0 | - |
| convert the said post in post of Media Manager an this regard recommenddat have already been sent to PS to Govt. Haryana Monito & Coordination Deptt. 10. Statistical Officer. 0 1 0 0 0 1 No eligible person from feeder cadre is available. 11. Accounts Officer. 1 0 1 0 0 0 Ex-cadre post 12. Superintendent. 0 1 0 0 0 1 Superintendent is working w HBOCWWB on deputation. For promotion, the matter is under process. 13. Private Secretary. 0 1 0 0 0 1 Under Process. | 8. | Assistant District Attorney. | 1 | 0 | 0 | 0 | 1 | 0 | Ex-cadre post |
| 11. Accounts Officer. 1 0 1 0 0 0 Ex-cadre post 12. Superintendent. 0 1 0 0 0 1 Superintendent is working w HBOCWWB on deputation. For promotion, the matter is under process. 13. Private Secretary. 0 1 0 0 0 1 Under Process. | 9 | Editor. | 1 | 0 | 0 | 0 | 1 | 0 | It has already been decided to convert the said post in the post of Media Manager and in this regard recommendations have already been sent to the PS to Govt. Haryana Monitoring & Coordination Deptt. |
| 12. Superintendent. 0 1 0 0 1 Superintendent is working w HBOCWWB on deputation. For promotion, the matter is under process. 13. Private Secretary. 0 1 0 0 1 Under Process. | 10. | Statistical Officer. | 0 | 1 | 0 | 0 | 0 | 1 | No eligible person from the feeder cadre is available. |
| HBOCWWB on deputation. For promotion, the matter under process. 13. Private Secretary. 0 1 0 0 0 1 Under Process. | 11. | Accounts Officer. | 1 | 0 | 1 | 0 | 0 | 0 | Ex-cadre post |
| · | 12. | Superintendent. | 0 | 1 | 0 | 0 | 0 | 1 | For promotion, the matter is |
| Total 51 21 39 17 12 4 | 13. | Private Secretary. | 0 | 1 | 0 | 0 | 0 | 1 | Under Process. |
| 10tai 31 21 33 17 12 4 | | Total | 51 | 21 | 39 | 17 | 12 | 4 | |

| Clas | s-III | | | | | | | |
|------|--------------------------------|-----|-----|-----|-----|-----|----|---|
| 1. | Section Officer. | 2 | 0 | 0 | 0 | 2 | 0 | Ex-cadre post |
| 2. | Legal Assistant. | 0 | 2 | 0 | 0 | 0 | 2 | No eligible employee is available. |
| 3. | Dy. Superintendent. | 0 | 17 | 0 | 07 | 0 | 10 | Under Process. (Promoted on 06.07.2023) |
| 4. | Head Statistical Assistant. | 0 | 1 | 0 | 0 | 0 | 1 | Under Process. |
| 5. | Judgment writer. | 9 | 0 | 4 | 0 | 5 | 0 | Under Process. |
| 6. | Labour Inspector. | 43 | 44 | 33 | 32 | 10 | 12 | Requisition of direct quota has already been sent to HSSC. Promotion matter is under process. (Promoted on 06.07.2023) |
| 7. | Assistant. | 0 | 104 | 0 | 100 | 0 | 04 | Under Process. |
| 8. | Reader. | 0 | 17 | 0 | 17 | 0 | 0 | - |
| 9. | Senior Scale Stenographer. | 0 | 16 | 0 | 16 | 0 | 0 | - |
| 10. | Cartographer. | 0 | 1 | 0 | 1 | 0 | 0 | - |
| 11. | Draftsman. | 2 | 0 | 0 | 0 | 2 | 0 | Requisition have already been sent to HSSC vide office letter dt. 20.12.2022. |
| 12. | Statistical Assistant. | 1 | 3 | 0 | 3 | 1 | 0 | Requisition has already been sent to HSSC vide office letter dt. 20.12.2022. |
| 13. | Junior Scale Stenographer. | 0 | 19 | 0 | 18 | 0 | 1 | Under Process. |
| 14. | Steno-typist. | 68 | 0 | 17 | 0 | 51 | 0 | Requisition have already been sent to HSSC vide office order dated 04.01.2023. |
| 15. | Driver. | 28 | 0 | 10 | 0 | 18 | 0 | Requisition have already been sent to HSSC vide office order dated 04.01.2023. |
| 16. | Clerk. | 197 | 49 | 153 | 4 | 44 | 45 | Requisition have already been sent to HSSC vide office order dated 04.01.2023. (10 Posts of clerk are reserved for ex-gratia policy.) 45 posts of promotional quota are lying vacant as after existence of common cadre of Group-D, the said posts are to be filled up by the office of Chief Secretary, Haryana. |
| 17. | X-Ray Technician. | 2 | 0 | 0 | 0 | 2 | 0 | Requisition have already been sent to HSSC vide office order dated 20.12.2022 |
| | Total | 352 | 273 | 217 | 198 | 135 | 75 | |

| Cla | Class-IV | | | | | | | | | | | |
|-----|-----------------------|-----|---|-----|---|-----|---|--|--|--|--|--|
| 1. | Jamadar. | 0 | 1 | 0 | 1 | 0 | 0 | - | | | | |
| 2. | Laboratory Attendant. | 5 | 0 | 2 | 0 | 3 | 0 | Requisition have already been sent to HSSC vide office order dated 10.01.2023. | | | | |
| 3. | Peon. | 167 | 0 | 109 | 0 | 58 | 0 | Requisition have already been sent to HSSC vide office order dated 10.01.2023. | | | | |
| 4. | Mali. | 1 | 0 | 1 | 0 | 0 | 0 | - | | | | |
| 5. | Process Server | 9 | 0 | 6 | 0 | 3 | 0 | Requisition have already been sent to HSSC vide office order dated 10.01.2023. | | | | |
| 6. | Usher | 9 | 0 | 7 | 0 | 2 | 0 | Requisition have already been sent to HSSC vide office order dated 10.01.2023. | | | | |
| 7. | Orderly. | 9 | 0 | 7 | 0 | 2 | 0 | Requisition have already been sent to HSSC vide office order dated 10.01.2023. | | | | |
| 8. | Chowkidar. | 28 | 0 | 1 | 0 | 27 | 0 | - | | | | |
| 9. | Sweeper. | 18 | 0 | 3 | 0 | 15 | 0 | | | | | |
| | Total | 246 | 1 | 136 | 1 | 110 | 0 | | | | | |

After going through the written reply and oral examination of representative of Department, the Committee recommends that the vacant posts in the Department should be filled as soon as possible so that the functioning of the Department is not adversely affected due to the vacant posts.

14. Child and Women Labour.

The Department was asked by the Committee to know the steps taken by the department to improve the working condition of Child and Women Labour and rehabilitation of destitute and migrant Child labour.

The Department replied as under: -

In the State of Haryana, the Labour Department through its machinery of field functionaries which includes Assistant Labour Commissioners and Labour Inspectors keep constant and regular vigil over the child prone areas such as Brick Klins, Road side Dhabas and Restaurants etc. The field staffs are fully sensitized about the child prone establishments. They conduct inspections and take action against the violators from time to time. Further, the Labour Department have formed District Task Force Committees in all the 22 Districts of the State under the Chairmanship of District Magistrates. These committees at the district level have involve the multi-departments to map the needs, monitor the progress and ensure that all benefits reach the affected children.

Further, in the State of Haryana, all the Deputy Labour Commissioners and Assistant Labour Commissioners have been designated as District Nodal Officer as per the direction of Hon'ble Ministry of Labour, Govt. of India under the Child and Adolescent Labour (Prohibition & Regulation) Act, 1986 for effective and immediate intervention on any complaint received under the Act. The action taken on the complaints is uploaded on Platform for Effective Implementation of No Child Labour (PENCIL) Portal.

Enforcement of Child and Adolescent Labour (Prohibition & Regulation) Act, 1986

| Sr. No. | Information Regarding Child Labour | 2019 | 2020 | 2021 | 2022 | 2023 (Upto 30.06.2023) |
|------------|------------------------------------|------|------|------|------|---------------------------|
| 1. | No. of Inspections conducted | 362 | 194 | 193 | 316 | 230 |
| 2. | No. of Violations detected | 10 | 11 | 3 | 20 | 8 |
| 3. | No. of Convictions | 2 | 1 | Nil | 1 | Nil |

In addition to above, in the State of Haryana two Rehabilitation Centres are running for Destitute and Migrant Child Labour, which are situated in the Yamuna Nagar and Panipat Districts respectively. These Centres are temporarily allocate Child Care Institutions (CCIs) to house those children who are in need of care and protection and provide necessary support to them. The proposal for transferring the schemes related to the "Setting up of new Rehabilitation Center at Gurugram and Faridabad and School for Destitute and Migrated Child Labour at Gurugram, Faridabad, Manesar and Panipat" to Women and Child Department, Haryana has been duly approved by the Finance Department.

To ensure the safety and security of women working in night shifts, exemption under Punjab Shops and Commercial Establishment Act, 1958 and Factories Act, 1948 are granted to establishments and factories who are willing to deploy the women employees in night shifts. Recently, the Labour Department, Haryana have extended the policy of women working in night shifts to warehouses and logistics industries.

With respect to improving the working conditions, welfare and ensuring equal remuneration in consonance with the Sustainable Development Goals (SDG), 2030 for women employed in various establishments / industries, the Labour Department, Haryana has specifically designated two female officers as Welfare Officer (Woman) at Faridabad and Panipat respectively.

After going through the written reply and oral examination of representative of Department, the Committee recommends that wherever there is an industrial township, a provision of night shelter for labour should be made and the number of complaints received on Platform for effective implementation of No Child Labour (PENCIL) Portal in the Department and action taken thereon should be supply to the committee as soon as possible.

15. Benefit of schemes provided to the labour persons.

The Department was asked by the Committee to know whether the objects/ benefits of scheme provided to the labour persons by the Department and its subordinate offices have been achieved during the last three years and if so, the project/scheme/work wise details thereof.

The Department replied as under: -

In order to provide welfare schemes to the workers employed in the factories, shops and establishments, Haryana Labour Welfare Board is working and a corporate body constituted under the Punjab Labour Welfare Fund Act, 1965. This board is running 21 welfare schemes and 4 activities / awards for the welfare of workers working in various industrial establishments and factories in the State. Apart from this, 25 welfare schemes / activities / awards, 8 schemes are being run under silicosis rehabilitation policy. Online benefits of the schemes are to be provided through DBT in aadhar seeded bank account. HLWB has spent an amount of Rs.94.59 crore on these welfare schemes and tendered 127061 benefits to the workers during financial year from 01.04.22 to 31.03.2023. In addition to this, an amount of Rs.5.94 crores has been spent by the Board for rehabilitation of workers suffering from silicosis disease. The detail benefits given by the HLWB in the last three year is as below:

Expenditure on Welfare Schemes of Haryana Labour Welfare Board

(Year wise details of benefits and expenditure)

| Sr. | Name of scheme | 2 | 2020-21 | 2 | 2021-22 | 2 | 022-23 |
|-----|--|-------|-------------------------|-------|-------------------------|-------|----------------------|
| No. | | Cases | Amount (Rs. In Lakh) | Cases | Amount (Rs. In Lakh) | Cases | Amount (Rs. In Lakh) |
| 1 | Financial assistance to Bicycle | 12607 | 378.21 | 21449 | 643.47 | 23470 | 704.10 |
| 2 | Financial assistance to Sewing Machine | 1590 | 55.65 | 3063 | 107.20 | 5051 | 176.78 |
| 3 | Financial assistance L.T.C. | 6130 | 91.88 | 5290 | 79.32 | 8492 | 127.37 |
| 4 | Financial assistance to Uniform | 23554 | 875.20 | 35347 | 1319.42 | 46709 | 1744.33 |
| 5 | Financial assistance Scholarship Yojna | 11408 | 747.85 | 17684 | 1160.25 | 23144 | 1522.75 |
| 6 | Financial assistance to Sports for Worker's Children | 8 | 0.46 | 10 | 0.49 | 18 | 0.90 |
| 7 | Financial assistance to Cultural for Worker's Children | 0 | 0.00 | 1 | 0.05 | 6 | 0.30 |
| 8 | Financial assistance to Spectacle | 3616 | 54.04 | 6017 | 89.78 | 6285 | 93.59 |
| 9 | Financial assistance to Kanyadaan | 823 | 419.73 | 1380 | 703.80 | 1545 | 787.95 |
| 10 | Financial assistance to Maternity | 2079 | 207.06 | 3629 | 362.81 | 4342 | 433.87 |
| 11 | Financial assistance to workers in accident | 15 | 19.50 | 19 | 27.00 | 23 | 31.50 |
| 12 | Financial assistance to Dental Care | 3869 | 365.73 | 4553 | 401.15 | 4241 | 339.84 |
| 13 | Financial assistance to Artificial Limbs | 0 | 0.00 | 1 | 0.05 | 1 | 0.06 |
| 14 | Financial assistance to Hearing Aids | 3 | 0.15 | 9 | 0.44 | 4 | 0.18 |
| 15 | Financial assistance to Try Cycle | 6 | 0.42 | 17 | 1.19 | 44 | 3.06 |
| 16 | Financial assistance to Cremation | 472 | 70.80 | 1147 | 172.05 | 1273 | 190.95 |
| 17 | Financial assistance to Mental Disorder | 242 | 60.00 | 330 | 82.05 | 365 | 90.30 |
| 18 | Financial assistance to Widow | 583 | 1164.00 | 1270 | 2539.00 | 1346 | 2691.00 |
| 19 | Financial assistance to Mukhya Mantri Sharmik Social Security | 53 | 265.00 | 45 | 225.00 | 78 | 390.00 |

| 20 | Shagun Yojna | 166 | 34.86 | 504 | 105.84 | 621 | 130.41 |
|----|---|-------|---------|--------|---------|--------|---------|
| 21 | Coaching fees for U.PS.C & H.P.S.C Programmes | 0 | 0.00 | 0 | 0.00 | 3 | 0.60 |
| | Total | 67224 | 4810.54 | 101765 | 8020.39 | 127061 | 9459.87 |

Activities/Awards

| Sr. | Name of scheme | | 2020-21 | | 2021-22 | | 2022-23 | |
|-----|---|-------|----------------------|-------|----------------------|-------|-------------------------|--|
| No. | | Cases | Amount (Rs. In Lakh) | Cases | Amount (Rs. In Lakh) | Cases | Amount (Rs. In Lakh) | |
| 1 | Sports Celebration | 0 | 0.00 | 0 | 0.00 | 0 | 0.00 | |
| 2 | Financial assistance to Sharam Purskar | 0 | 0.00 | 0 | 0.00 | 20 | 12.18 | |
| 3 | Financial assistance to Welfare Centre | 0 | 0.00 | 0 | 0.00 | 0 | 0.00 | |
| 4 | Sharmik Kalyan Puruskar | 0 | 0.00 | 0 | 0.00 | 0 | 0.00 | |
| | Total | 0 | 0.00 | 0 | 0.00 | 20 | 12.18 | |

Silicosis

| Sr. | Name of scheme | 2020-21 | | 2021-22 | | 2022-23 | |
|-----|----------------|---------|----------------------|---------|-------------------------|---------|-------------------------|
| No. | | Cases | Amount (Rs. In Lakh) | Cases | Amount (Rs. In Lakh) | Cases | Amount (Rs. In Lakh) |
| 1 | Silicosis | 207 | 1096.61 | 23 | 218.99 | 88 | 594.04 |

Expenditure on Welfare Schemes of Haryana Building and Other Constructions Workers' Welfare Board

For the welfare of construction workers, the Haryana Building and Other Construction Workers' Welfare Board (HBOCWWB) has been constituted under BOCWW Act, 1996. This board is running 23 welfare schemes. The detail benefits given by the HBOCWWB in the last three year is as below-

| Sr. No. | NAME OF SCHEME | (01.04. | 020- 21 2020 to 3.2021) | (01.04. | 021-22 2021 to 3.2022) | FY 2022-23 (01.04.2022 to 31.03.2023) | |
|------------|--|--------------------------------|-----------------------------------|--------------------------------|-----------------------------------|---|-----------------------------------|
| | | No. Of Benefit Delivered | Amount Spent (in Crore Rs.) | No. Of Benefit Delivered | Amount Spent (in Crore Rs.) | No. Of Benefit Delivered | Amount Spent (in Crore Rs.) |
| 1 | Maternity Benefit Scheme | 1501 | 5.39 | 511 | 1.84 | 1020 | 3.67 |
| 2 | Paternity Benefit Scheme | 2285 | 4.9 | 693 | 1.44 | 1298 | 2.72 |
| 3 | Financial Assistance for Education | 76333 | 72.59 | 33748 | 31.53 | 67697 | 99.17 |
| 4 | Kanyaadan | 7009 | 36.53 | 5679 | 28.84 | 12388 | 63.2 |
| 5 | Financial Assistance on Marriage of Children | 7808 | 37.98 | 5455 | 25.78 | 14155 | 66.94 |
| 6 | Bicycle Scheme | 40727 | 12.61 | 9517 | 2.79 | 18477 | 5.5 |
| 7 | Sewing Machine Scheme | 0 | -0.08 | 0 | 0 | 0 | 0 |
| 8 | MukhyamantriMahila Nirman Shramik Saman Yojna | 25888 | 13.49 | 7819 | 3.94 | 13392 | 6.82 |
| 9 | Grant for purchase of tools | 41579 | 34.21 | 10404 | 8.15 | 19149 | 15.47 |

| 10 | Disability Pension/ Disability Assistance | 14 | 0.02 | 14 | 0.03 | 24 | 0.03 |
|----|---|--------|--------|-------|--------|--------|--------|
| 11 | Pension Scheme | 81 | 0.05 | 173 | 0.11 | 277 | 0.09 |
| 12 | Widow Pension | 0 | 0.00 | 0 | 0.00 | 0 | 0.00 |
| 13 | Family Pension | 0 | 0.00 | 0 | 0.00 | 0 | 0.00 |
| 14 | MEDICAL Assistance/ Wage Compensation | 4 | 0.00 | 10 | 0.01 | 10 | 0.01 |
| 15 | DEATH Assistant FUNERAL Assistance | 3355 | 36.85 | 3536 | 40.01 | 6168 | 70.88 |
| 16 | Mukhya Mantri Samajik Suraksha Yojana | 4 | 0.2 | 45 | 0.35 | 8 | 0.38 |
| 17 | Assistance on death of the un- registered worker | 2 | 0.04 | 2 | 0.1 | 62 | 1.33 |
| 18 | Financial Assistance to disabled children | 206 | 0.15 | 208 | 0.08 | 258 | 0.08 |
| 19 | Free Travelling Facility. | 0 | 0 | 3 | 0 | 6 | 0 |
| 20 | Fare for visiting Home town | 0 | 0 | 0 | 0 | 1 | 0 |
| 21 | Chronical Disease/ Health Scheme | 0 | 0 | 1 | 0.01 | 0 | 0 |
| 22 | Assistance for Purchase of House | 0 | 0 | 0 | 0 | 0 | 0 |
| | TOTAL | 206796 | 254.93 | 77818 | 145.01 | 154390 | 336.29 |

After going through the written reply and oral examination of representative of Department, the Committee recommend that district wise information about the amount give to the workers in lien of death committed on worksite be supplied and also supply the district wise, scheme wise information of benefits given to the workers.

16. Action Against the Officers/Officials.

(a) The Department was asked by the Committee to know the number of complaints received and enquiry conducted regarding irregularities/ embezzlements/ misappropriation of funds against the officers/ officials of the department during the last three years.

The Department replied as under: -

It is submitted that in HBOCWW Board one complaint has been received and the enquiry is being conducted regarding irregularities/embezzlements/ misappropriation of funds against the officers/officials of the Department during the last three years.

After going through the written reply and oral examination of representative of the Department, the Committee recommends that the detail report of inquire should be supplied to the committee as soon as possible.

17. Prohibition of Bonded Labour.

The Department was asked by the Committee to know the steps taken by the department to prohibit the bonded labour in the State.

The Department replied as under: -

As per the mandate of Bonded Labour (Abolition) Act, 1976, the District Level Vigilance Committees and Sub-Divisional Vigilance Committees have been constituted in all the Districts and Sub Divisions under the Chairmanship of District Magistrate and Sub Divisional Magistrate respectively. As per Act, it is a part of their function to conduct awareness generation programme for abolition and rehabilitation of Bonded Labour.

A Bonded Labour Rehabilitation Fund with the corpus of 10 lakhs each has been created in all the 22 districts of the State of Haryana to provide immediate assistance to the identified and rescued bonded labourers.

Enforcement of Bonded Labour (Abolition) Act, 1976

| Sr. No. | Information regarding Bonded Labour | 2018 | 2019 | 2020 | 2021 | 2022 | 2023 (upto 30.06.2023) |
|------------|---|------|------|------|------|------|---------------------------|
| 1. | No. of Bonded Labour Identified | 193 | 227 | 52 | 6 | 28 | 6 |
| 2. | No. of Bonded Labour released and transferred to other state for their rehabilitation | | 182 | 52 | | 28 | 6 |

Further, the State of Haryana intends to conduct a detail survey of Bonded Labour in all 22 Districts in the State and a proposal in this regard has been sent to the Ministry of Labour & Employment, Govt. of India for sanction of grant of Rs. 1.5 Cr as per the Central Sector Scheme for Rehabilitation of Bonded Labour. Whenever the grant shall be received from the Govt. of India, a survey on bonded labour, evaluator studies and awareness generation in all the districts will be conducted as per the guidelines.

After going through the written reply and oral examination of representative of the Department, the Committee recommends that the Department should take the necessary steps to prohibit the bounded labour and also take the strict action against the culprit so that the practice of bounded labour can be stopped and the future of children's cannot be played with.

18. Safety/Health Care facilities.

The Department was asked by the Committee to know the steps taken by the department to provide the better safety / health care facilities to the workers in the factory wing and to control the major accident Hazard.

The Department replied as under: -

The officers of the Factory Wing conduct the regular Inspections under Factories Act, 1948, as per transparent inspection policy wherein inspection of any factory is randomly allocated to the officer of the respective jurisdiction. They also conduct the inspection of construction site under BOCW Act, 1996 however, there is no permanent database of such sites as they are temporary in nature and exist for a short period. After the inspection by the officers, the ample of opportunities are being given to the management for the compliance of the observations. The legal action on the inspection report shall be last resort in case of non-compliance by the management even after the best efforts by the Department.

During this financial year i.e. from 1st April to 31st March, 2023 total 1174 factories of small, medium and large category have been inspected. Similarly, 342 number of construction sites have been inspected and various observations pointed out and brought in the notice of management for compliance.

Further, the Labour Department is going to establish two MAH Cells in Haryana one at Gurugram and one at Panipat whose purpose is to do the rescue operations during any Major Accident hazards and to create awareness. The process of engagement of Manpower through HKRNL and procurement of equipment's and items has been initiated.

Worker in the factories if they are insured, their healthcare is being take up through 7 ESI Hospitals (4ESIS + 3ESIC) ,86 dispensaries and 105 private Hospitals to provide secondary care service on cashless basis. Tertiary care is being provided by ESI Corporation itself through medical College at NH3 Faridabad and private empanelled Hospitals.

After going through the written reply and oral examination of representative of the Department, the Committee recommends that the Department should made the special provision in respect of the health of labours so that there is no adverse effect on their health and affordable and good health facilities can be made available to the labour so that there is no adverse effect on their working capacity.

19. Organisation of awareness camp.

The Department was asked by the Committee to know whether the Department has organized the awareness camp for the welfare of workers, if any, the achievement thereof.

The Department replied as under: -

While conducting the inspection of factories/ conduction sites, the Officers of the Factory Wing make aware the managements/workers about the safety health and welfare provisions prescribed under the Factories Act, 1948 and BOCW Act, 1996. Every year managements of industries and construction sites are motivated / advised / supervised to celebrate the National Safety Day on 4th March followed up to a week from 4th to 11th March. The Officers of the Factory wing participate in these programs which includes safety slogan competition, pictorial charts regarding safety, display of personal protective equipment's and mock drills /awareness programs etc.

The Deputy Directors/ Assistant Directors, Industrial Health (who are doctors the qualifications) organizes the medical Health examination camps for detecting occupation diseases amongst the workers, first aid awareness camps/ regarding the measures to be taken for the prevention from the occupation disease contracted during the course of employment at workplace. Monthly targets have been assigned to the officers.

For the awareness of construction workers, the HBOCWW Board is also organizing awareness camps regarding the welfare schemes of the Board after displaying flax boards, hoarding at various places/locations /construction sites etc. along-with the facilities of help desk in each district.

A booklet named "Mukhya Mantri Antodaya Aahaar Yojna" was released by the Hon'ble Chief Minister of Haryana on 17 September,2022 on occasion of Rajkiya Shramik Diwas Samaroh.

For the registration of Unorganized workers on E-Shram portal developed by Ministry of Labour and Employment, Government of India, various awareness activities have been done by the department like broadcast of videos through social media, Radio jingles on various FM and regional radio channels, Hoarding, Banners at various places, distribution of pamphlets, organizing camps at different places and advertisement through various print and digital media for registering maximum number of workers. 52,61,786 registrations has been done by the department on E-Shram portal till 31.03.2023.

After going through the written reply and oral examination of representative of the Department, the Committee recommends that the Department should organize awareness camps to make the Laboure aware about the schemes so that the labourers can take the maximum advantage of schemes.

Appendix-ISummary of recommendations/observations of the Committee on Estimates (2023-24)

| Sr. No. | Page of the Report | Paragra | ophs Observations/Recommendations made by the Committee |
|---------|-----------------------|---------|--|
| | | | Labour Department |
| 1 | 2 | 3 | 4 |
| 1. | 8 | 12 | After going through the written reply and oral examination of representative of department, the Committee observed that the organisation of awareness camp regarding the schemes of department is necessary. Therefore, the Committee recommends that the department should expend the allocated budget in time as per instruction of finance department and the department should organize the awareness camps about the schemes from time to time and special provision should also be made in the budget for the awareness camps. |
| 2. | 11 | 13 | After going through the written reply and oral examination of representative of department, the Committee recommends that the vacant posts in the department should be filled as soon as possible so that the functioning of the department is not adversely affected due to the vacant posts. |
| 3. | 12 | 14 | After going through the written reply and oral examination of representative of department, the Committee recommends that wherever there is an industrial township, a provision of night shelter for labour should be made and the number of complaints received on Platform for effective implantation of No Child Labour (PENCIL) Portal in the department and action taken thereon should be supply to the committee as soon as possible. |
| 4. | 15 | 15 | After going through the written reply and oral examination of representative of department, the Committee recommend that district wise information about the amount give to the workers in lien of death committed on worksite be supplied and also supply the district wise, scheme wise information of benefits given to the workers. |
| 5. | 15 | 16 | After going through the written reply and oral examination of representative of the department, the Committee recommends that the detail report of inquire should be supplied to the committee as soon as possible. |
| 6. | 16 | 17 | After going through the written reply and oral examination of representative of the department, the Committee recommends that the department should take the necessary steps to prohibit the bounded labour and also take the strict action against the culprit so that the practice of bounded labour can be stopped and the future of children's cannot be played with. |
| 7. | 17 | 18 | After going through the written reply and oral examination of representative of the department, the Committee recommends that the department should made the special provision in respect of the health of labours so that there is no adverse effect on their health and affordable and good health facilities can be made available to the labour so that there is no adverse effect on their working capacity. |
| 8. | 17 | 19 | After going through the written reply and oral examination of representative of the department, the Committee recommends that the department should organize awareness camps to make the Laboure aware about the schemes so that the labourers can take the maximum advantage of schemes. |

Appendix-II

Summary showing the outstanding recommendations of the Committee on Estimates relating to the years 1995-1996, 1996-1997, 2000-2001, 2003-2004, 2006-2007, 2007-2008, 2008-2009, 2010-2011, 2011-2012, 2012-2013, 2013-2014, 2015-2016, 2016-2017, 2017-2018, 2018-2019, 2020-21, 2021-22 and 2022-23.

| Sr. No. | Page of the Report | Paragraphs | Further Observations/Recommendations made by the Committee |
|---------|-----------------------|------------|---|
| 1 | 2 | 3 | 4 |
| | | | 28th Report (1995-96) PUBLIC HEALTH ENGINEERING DEPARTMENT |
| 1 | 30-34 | 20 | The Committee, therefore, desired the department to expedite and finalise the cases at the earliest, alongwith the action taken against the officers/ officials who are at fault. The Committee further desired to intimate the amount involved in each case. The Committee, therefore, desired that the detail of the cases relating to embezzlements/ complaints etc. which are pending in various courts, alongwith the amount involved, be sent to the Committee. |
| 2 | 35-37 | 23 | (i) The Committee, therefore, recommended that the action to finalize |

- (i) The Committee, therefore, recommended that the action to finalize the remaining matters be expedited and action against the defaulters be also taken, under intimation to the Committee.
- (ii) During oral examination of the representatives of the Public Health Engineering Department on 12.5.2010, a matter regarding the imprisonment of Shri Raghubir Singh, Beldar, Uchana Teh. Narwana, Distt. Jind, under Section 420 for the period from 8-2-2008 to 8-5-2008, came to the notice of the Committee on Estimates. During the oral examination the departmental representatives assured that it will be looked into and Committee will be informed accordingly. The department informed the Committee vide its memo No. 14741-PHE/B-2, dated 20-9-2010 that Shri Raghubir Singh Beldar working in the PHE Sub. Division Uchana, remained on long leave from 8-2-2008 to 3-5-2008. During the leave period the official was in jail due to family land dispute. When the matter came in the notice of Executive Engineer, he was acquitted of the charge levelled against him. However, the explanation of the official was called. In the reply, he stated that he was in jail under Section 420 due to family land dispute during the leave period. The Hon'ble Session Court vide order dated 31-3-2009 had acquitted him of the charges levelled against him. Executive Engineer, PHE Division Narwana who is Drawing & Disbursing Officer for pay has no knowledge about the relationship of SDE and Official. The Committee went through the reply of the department which was not found satisfactory by the Committee. The department has itself admitted that official Shri Raghubir Singh Beldar, Uchana, Distt. Jind remained on long leave from 8-2-2008 to 3-5-3008 and druing the leave period the official was in jail. The Committee observed that the reply itself contradictory. The Committee noted that it was very much compulsory to suspend an official for the period for which he remained in jail, whatsoever reason is under the relevant provision of the Haryana Civil Services (Punishment and Appeal) Rules, 1987 as was done in the case of Shri Subhash Solanki, Electrician Helper working in the PHE, Division No. 1, Faridabad. Therefore, the Committee recommends that strict action be taken against the officers concerned (S.D.E.) who are responsible for this lapse at that time and who have done a loss to State Exchequer.

| 29th | Re | port | (19 | 96-9 | 17) |
|------|----|------|-----|------|-----|
| HEAL | ТН | DEF | AR | TME | ENT |

under intimation to the Committee. (Also observed in one of the next

3 30 31 The Committee is of the opinion that the department should supply the details of the complaints received against the Drug Inspectors during the last three years. The Committee further is of the opinion that the detail of the cases. if any, instituted in any court under relevant Act/Rules during the last three years for breach of Act against any party be supplied. The Committee is also of the opinion that the detail of the sale of drugs in contravention of the Act, if any, detected during the last three years, be supplied to the Committee. On 23.6.2015 the Committee also recommends that pending Court cases may be pursued vigorously by the department and the Committee would also like to know that who is responsible for lack of official evidence in the Court in different cases pending in the Courts? Detail thereof be sent to the committee at the earliest. 32nd Report (2000-2001) TOURISM DEPARTMENT 164 45 After oral evidence of the department, the Committee desires that the department to intimate the efforts made to minimize the loss incurred in various tourist complexes. The Committee, therefore, recommends that the name of the tourist complex in which Petrol Pumps are to be installed be informed and the name of the complexes which will be closed may also be intimated to the During the spot inspection, the Committee observed that the building of Surkhab Tourist Complex, Sirsa the complex is very old. The Committee, therefore, recommends that the new building with modern facilities & banquet hall be constructed. The Committee further recommends that the price of liquor/beer served in the complex may also be reduced. The Committee, therefore, observed that the Tourist Complex Ottuwear is an extra liablility on the department and recommends that the complex be closed. The Committee also recommends that a banquet hall at Papaya Tourist Complex, Fatehabad, Blue Bird Complex at Hisar, Black Bird Tourist Complex at Hansi may also be constructed. 35th Report (2003-2004) **ENVIRONMENT DEPARTMENT** 5 12 (ii) The Committee desired to know whether all the projects have planted trees on the required 20% areas of their land. (iv) The Committee further desired that the details of the inspection made by the Department to check the 20% planted area during the period from 2001-2002 till the finalization of the report, be supplied to the Committee. 13 7 6 The Committee recommends that effective steps to check the reverse pumping of the polluted water be taken by the Environment Department

paras)

| 7 | 18 | 14 | The efforts made, in this respect, may be intimated to the Committee. (i) The Committee desired that the Department should take more effective steps to check the qualities as per norms in manufacturing of the polythene bags. (ii) The Committee further desired that the Environment Department may convey the desire of the Committee to the Urban Development Department to check the pollution caused by the polythene bags in the cities of the State. The Committee observed that the State Government has imposed ban on the manufacturing, sale and usage of all plastic carry bags, but the carry bags are still in use with impunity. Therefore, the committee recommends that the following information be submitted to the Committee: - (i) District wise report of the number of challans issued against the violators; (ii) How many collections centre for waste plastic are there; (iii) In which Municipal Corporation, Municipal councils and Municipal Committees collection centers has been set-up and when they were set-up; and (iv) The number of manufacturing units of the polythene bags in the State. |
|----|-------|----|---|
| 8 | 19-20 | 17 | The above information be submitted to the Committee at the earlist. After oral evidence of the Department the Committee desired. (i) the Department to intimate the detail of the defaulters, if any, found in the sample testing along with the action taken against the defaulters; and (ii) the Department to consider the matter of obtaining the samples form the distributaries/canals from which the water is used for drinking purposes for testing in the laboratories. The Committee desired to know about the steps taken by the department to clean the polluted water of Gurgaon and Agra canals. |
| 09 | 21 | 18 | (i) After examination of the Department, the Committee desired that the Department should check the steps to control air pollution from the vehicles in big cities like, Faridabad, Gurgaon, Panipat, Bahadurgarh, Rohtak etc. (ii) The Committee desired the Department to take effective steps to check the pollution caused by sound. (iii) The Committee further desire to know about the norms fixed for air and sound pollution in the big cities of Haryana and steps taken by the department to control air and sound pollution. 36th Report (2006-2007) DEVELOPMENT & PANCHAYATS DEPARTMENT |
| 10 | 7 | 3 | The Committee is not satisfied with the reply and the Committee is of the view that decision should have been taken at appropriate time. It should not have been kept pending for a long time. Therefore, the Committee recommends that the detail latest status of 5 pending cases out of 6 cases as stated be supplied to the committee at the earliest. The question of record of 5 case are being not available in the record does not arise at all. |

| 11 | 45 | 18 | The Committee is not satisfied with the reply of department and recommends that the department should take necessary steps to protect the Panchayati properties. The Committee further recommends that the department should take prompt action to remove/vacant the illegal possession/encroachment over the Panchayati properties and also fix the responsibility by deputing a special officer to per sue and resolve the court case relating Panchayati properties. The Committee desired to know the latest position in this regard. 37th Report (2007-2008) RURAL DEVELOPMENT DEPARTMENT |
|----|----|----|---|
| 12 | 18 | 6 | After going through the reply and oral examination of the Department the Committee observed that amount was given to some those people who were not eligible for the scheme in district Faridabad. Wrong verification was done by some officers intentionally. Therefore, the Committee is of the view that the responsibility be fixed and action be taken against the erring Officer/officials and the detailed report be submitted to the Committee with in a stipulated period. |
| 13 | 21 | 8 | The Committee after going through the reply and oral examination of the Department is of the view that the details of plantation done on the waste land be supplied to the Committee. |
| 14 | 24 | 11 | After going through the reply and oral examination of the Department the Committee feels that technical posts be filled up for the smooth functioning of the Department. The Committee further observed that the works of the public are being not done in time due to the shortage of staff. Therefore, the Committee desires that the districtwise details of vacant post be supplied to the Committee and strenuous steps be taken to fill up the said posts. The Committee would like to know the latest position. |
| 15 | 25 | 12 | After going through the reply and oral examination of the Department the Committee is of the view that the stern action be taken against the persons whosoever are responsible in this matter and the recovery be made. The Committee be apprised of the action taken and stage of recovery with in a limited time period. |
| | | | 38th Report (2008-2009) WELFARE OF SCHEDULED CASTS AND BACKWARD CLASSES DEPARTMENT |
| 16 | 20 | 9 | During the course of oral examination of the representatives of the department, the department admitted before the Committee about the enforcement of reservation policy for admission in the private colleges but committee observe that the department not take appropriate steps for enforcing the reservation policy for admission in the private colleges. Therefore, the Committee recommends that the department take appropriate steps to maintain the roster system of department for smooth working of the department and also intimate to the committee at the earliest. |
| | | | 38th Report (2008-2009) TOURISM DEPARTMENT |
| 17 | 36 | 19 | After going through the written reply supplied by the department and oral examination of the representatives of the department, the Committee recommends that all the vacant posts be filled up as early as possible to avoid any adverse effect on the business of the department and after restructuring the Committee be informed about it. |
| | | | |

| 18 | 39 | 20 | During the oral examination, the representatives of the department informed the Committee that the Badkhal Lake and Surajkund lake have been dried up. The Committee recommends that the solution of the said problem be carried out with the coordination of two-three departments. The representatives of the department further informed the Committee that there are 832 rooms and 1831 beds in the complexes of the Department/Corporation. Out of which 334 rooms will be renovated from 2008 to 2009. 178 rooms have been renovated during the last two years. The Committee recommends that the furniture of good quality be provided in the complexes to attract the more and more tourists and to increase the occupancy and profit of the tourist complexes. 39th Report (2010-2011) EXCISE & TAXATION DEPARTMENT |
|----|----|----|--|
| 19 | 15 | 4 | After going through the written reply and oral examination of the representatives of the department the Committee recommends that as and when a decision of the Hon'ble Court on the entry tax is pronounced, the same be brought to the notice of the Committee. 40th Report (2011-2012) |
| 20 | 10 | 3 | PUBLIC HEALTH ENGINEERING DEPARTMENT After going through the written reply and oral examination of the representatives of the Department, the Committee desired to know the justification of the demand of new posts which the department has sent to the Government. |
| 21 | 12 | 4 | After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the vacant posts must be filled up without further loss of time so that the work of the Department may not suffer. The Committee may be informed about it. |
| 22 | 13 | 5 | During the course of oral examination, it came into the notice of the Committee that there are such Dhanies, where water facility has not been provided. Therefore, the Committee desired to know full details of the number of such Dhanies which have requested for providing the drinking water along with the numbers of such Dhanies to which the drinking water has not been made available even after their request. |
| 23 | 16 | 6 | (a) After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the complete details about the action taken in the matter of complaints received and enquiry conducted regarding the irregular-ities/ embezzlement /misappropriation of funds against the officers /officials of the department during the last three year may be provided to the Committee. The Committee also want to know about the number of such cases which has been disposed off at department level. (b) The Committee recommends that the latest position of the Courts Cases along with its details may also be provided. |
| 24 | 20 | 9 | After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Committee may be informed about the latest position about the audit paras/objection raised by the audit parties and also provide the detailed information about it. |

| 25 | 25 | 10 | After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the amount of loss occurred and the amount of recovery made so far may be intimated to the Committee along with the full details about the number of persons who have been punished so far. |
|----|----|----|---|
| 26 | 25 | 11 | While discussion in the oral examination it came into the notice of the Committee that the Taps fitted on the water supply, generally are removed by the mischievous persons, so the Committee recommends that the technical wing of the department should develop such type of taps which cannot be removed easily. |
| 27 | 25 | 12 | While discussion in the oral examination, it came into the notice of the Committee that there is no provision of drinking water in the unauthorized Colonies. Drinking water is a basic human need. Therefore, the Committee recommends that a proposal regarding the setting up of Stand Posts in these Colonies may be sent to the Hon'ble Chief Minister. |
| | | | 41st Report (2012-2013) IRRIGATION DEPARTMENT |
| 28 | 21 | 7 | After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the department take prompt action to fill up the vacant posts and also recommends that the department may sent reminders to the recruiting agency for filling up these posts so as to avoid any adverse effect on the working of department. The Committee may also be informed accordingly. |
| 29 | 30 | 9 | After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the list of projects pending for providing water to the Public Health Engineering Department for supplying drinking water to the villages/towns and cities till 1.7.2012 may be supplied to the Committee. |
| 30 | 30 | 10 | After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the list of industries where the water is being provided by the department and also list of industries whose demand for water is pending may be supplied to the Committee. Thereafter the Committee will conduct on spot study/visit. |
| 31 | 35 | 12 | After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the department may provide the details of studs installed in the Indri, Karnal and Gharounda area on Yamuna river. The Committee further wants to know the reasons of not desilting the drain across the villages Juan, Chitwana, Khulheri and Badwasni since 1998 and also recommends to desilt this drain. |
| 32 | 35 | 13 | After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the latest position in regard to maintenance of Canals may be provided to the Committee. |

| 33 | 39 | 14 | After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the department may provide the details of projects which has been completed. The committee will visit these projects to examine the work. |
|----|----|----|--|
| 34 | 40 | 15 | After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the department may raise objection with the H.P. govt. on the issue of polluting water bodies and the Committee may be informed accordingly about the development in this case. |
| 35 | 41 | 16 | After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the department may provide the details of pending complaints |
| | | | which has not been decided till now. |
| 36 | 53 | 17 | After going through the written reply and oral examination of the representatives of the Department, the Committee wants to know whether the department has taken any disciplinary action against the officers /officials who were found responsible for the Audit Paras. |
| 37 | 56 | 18 | After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the department may provide the information on the following points:- 1. Total Machinery with the department; |
| | | | 2. Machinery in working condition; and |
| | | | 3. Machinery lying unused. |
| 38 | 60 | 19 | After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the latest position on the issue of loss/shortage may be provided to |
| | | | the Committee. |
| 39 | 60 | 20 | After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Annual Administrative Report may be supplied to the Committee at the earliest. |
| | | | 42nd Report (2013-14) |
| | | | ENVIRONMENT DEPARTMENT |
| 40 | 15 | 4 | After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the vacant posts be filed up without further loss of time so that the work of the Department may not suffer and if the recruitment of technical post may be difficult through HBSC than the recruitment. |
| 41 | 16 | 6 | technical post may be difficult through HPSC then the recruitment of these post may be conducted by making special drive. So far as regarding polluted water, the delhi govt may be obstructed by filling the writ petition before the Supreme court and NCT to fallen the sewerage water (32 Nala) of delhi in Yamuna river and S.T.PJ also installe on the said sewerage water (Nala) and only treated water permitted to pass in Yamuna river. After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that Rs 5 lacks and Rs 2 lacks fine may be impose against the violator of rules regarding Plastic bags manufacturer and stockiest respectively. |
| | | | |

| that the action taken by the department on the departmental files it supplied/ informed to the committee at the earliest. 44th Report (2015-16) AGRICULTURE DEPARTMENT 18 13 (i) After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied an desires that the latest position with complete detail be supplied the committee at the earliest (ii) After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied an desires that the latest position with complete detail be supplied the committee at the earliest. 44 20 14 After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied an desire that the latest position with the complete detail be supplied the committee at the earliest. 45 28 17 After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied. The department officer give assurance before the committee that they will department officer give assurance before the committee that we will desire to supply the latest report at the earliest. 46 41 25 After going through the written reply and oral examination of the representative of department, the committee is not satisfied. Therefore, committee desire that the latest position be intimated to the committee at the earliest. 45th Report (2016-17) HEALTH DEPARTMENT 47 18 16 After going through the written reply and oral examination of the representatives of the Department, the Committee doserved that the amount has been shown nil in the column of expenditure of sometheems. Therefore, the committee recommends that detailed report of the partment of the part | | | | |
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| 18 13 (i) After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied an desires that the latest position with complete detail be supplied to the committee at the earliest. (ii) After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied and desires that the latest position with complete detail be supplied to the committee at the earliest. 44 20 14 After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied and desire that the latest position with the complete detail be supplied to the committee at the earliest. 45 28 17 After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied. The department officer give assurance before the committee that they will one edful to complete/finalize the enquiry within 3 months and thereaft submit the report before the committee. Therefore, the Committee desire to supply the latest report at the earliest. 46 41 25 After going through the written reply and oral examination of the representative of department, the committee is not satisfied. Therefor committee desire that the latest position be intimated to the committee at the earliest. 45th Report (2016-17) HEALTH DEPARTMENT 47 18 16 After going through the written reply and oral examination of the representatives of the Department, the Committee observed that it amount has been shown nil in the column of expenditure of som schemes. Therefore, the committee recommends that detailed report of showing the expenditure nil be submitted to the committee within three months. 48 22 17 After going through the written reply and oral examination of the representatives of the Department, the Committee desired that the department should make efforts to fill up the vacant posts at the earliest so as to avoid any adverse effect on the working of the d | 42 | 16 | 8 | 44th Report (2015-16) |
| representatives of the Department, the Committee is not satisfied an desires that the latest position with complete detail be supplied to the committee at the earliest. (ii) After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied and desires that the latest position with complete detail be supplied the committee at the earliest. 44 20 14 After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied and desire that the latest position with the complete detail be supplied the committee at the earliest. 45 28 17 After going through the written reply and oral examination of the representatives of the Department, the Committee that they will encedful to complete/finalize the enquiry within 3 months and thereaft submit the report before the committee. Therefore, the Committee desire to supply the latest report at the earliest. 46 41 25 After going through the written reply and oral examination of the representative of department, the committee is not satisfied. Therefore, committee desire that the latest position be intimated to the committee at the earliest. 45th Report (2016-17) HEALTH DEPARTMENT 47 18 16 After going through the written reply and oral examination of the representatives of the Department, the Committee observed that the amount has been shown nill in the column of expenditure of som schemes. Therefore, the committee recommends that detailed report for showing the expenditure nil be submitted to the committee within three months. 48 22 17 After going through the written reply and oral examination of the representatives of the Department, the Committee desired that the department should make efforts to fill up the vacant posts at it department. 49 25 18 During the course of oral examination by the committee, the department. | | | | AGRICULTURE DEPARTMENT |
| 44 20 14 After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied and desire that the latest position with the complete detail be supplied to the committee at the earliest. 45 28 17 After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied. The department officer give assurance before the committee that they will one edful to complete/finalize the enquiry within 3 months and thereaft submit the report before the committee. Therefore, the Committee desire to supply the latest report at the earliest. 46 41 25 After going through the written reply and oral examination of the representative of department, the committee is not satisfied. Therefore committee desire that the latest position be intimated to the committee at the earliest. 45th Report (2016-17) HEALTH DEPARTMENT 47 18 16 After going through the written reply and oral examination of the representatives of the Department, the Committee observed that the amount has been shown nil in the column of expenditure of some schemes. Therefore, the committee recommends that detailed report for showing the expenditure nil be submitted to the committee within three months. 48 22 17 After going through the written reply and oral examination of the representatives of the Department, the Committee desired that the department should make efforts to fill up the vacant posts at the earliest so as to avoid any adverse effect on the working of the department. 49 25 18 During the course of oral examination by the committee, the department procedure on outsourcing basis will be completed within or | 43 | 18 | 13 | (ii) After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied and desires that the latest position with complete detail be supplied to |
| representatives of the Department, the Committee is not satisfied. The department officer give assurance before the committee that they will department officer give assurance before the committee that they will depart the report before the committee. Therefore, the Committee desire to supply the latest report at the earliest. 46 41 25 After going through the written reply and oral examination of the representative of department, the committee is not satisfied. Therefore committee desire that the latest position be intimated to the committee at the earliest. 45th Report (2016-17) HEALTH DEPARTMENT 47 18 16 After going through the written reply and oral examination of the representatives of the Department, the Committee observed that the amount has been shown nil in the column of expenditure of some schemes. Therefore, the committee recommends that detailed report for showing the expenditure nil be submitted to the committee within three months. 48 22 17 After going through the written reply and oral examination of the representatives of the Department, the Committee desired that the department should make efforts to fill up the vacant posts at the earliest so as to avoid any adverse effect on the working of the department. 49 25 18 During the course of oral examination by the committee, the departmental representatives informed the committee that the recruitment procedure on outsourcing basis will be completed within or | 44 | 20 | 14 | After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied and desire that the latest position with the complete detail be supplied to |
| representative of department, the committee is not satisfied. Therefor committee desire that the latest position be intimated to the committee at the earliest. 45th Report (2016-17) HEALTH DEPARTMENT 47 18 16 After going through the written reply and oral examination of the representatives of the Department, the Committee observed that the amount has been shown nil in the column of expenditure of some schemes. Therefore, the committee recommends that detailed report for showing the expenditure nil be submitted to the committee within three months. 48 22 17 After going through the written reply and oral examination of the representatives of the Department, the Committee desired that the department should make efforts to fill up the vacant posts at the earliest so as to avoid any adverse effect on the working of the department. 49 25 18 During the course of oral examination by the committee, the departmental representatives informed the committee that the recruitment procedure on outsourcing basis will be completed within or | 45 | 28 | 17 | After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied. The department officer give assurance before the committee that they will do needful to complete/finalize the enquiry within 3 months and thereafter submit the report before the committee. Therefore, the Committee desire to supply the latest report at the earliest. |
| HEALTH DEPARTMENT 47 18 16 After going through the written reply and oral examination of the representatives of the Department, the Committee observed that the amount has been shown nil in the column of expenditure of some schemes. Therefore, the committee recommends that detailed reporter showing the expenditure nil be submitted to the committee within three months. 48 22 17 After going through the written reply and oral examination of the representatives of the Department, the Committee desired that the department should make efforts to fill up the vacant posts at the earliest so as to avoid any adverse effect on the working of the department. 49 25 18 During the course of oral examination by the committee, the departmental representatives informed the committee that the recruitment procedure on outsourcing basis will be completed within or | 46 | 41 | 25 | After going through the written reply and oral examination of the representative of department, the committee is not satisfied. Therefore, committee desire that the latest position be intimated to the committee at the earliest. |
| representatives of the Department, the Committee observed that the amount has been shown nil in the column of expenditure of some schemes. Therefore, the committee recommends that detailed reporters for showing the expenditure nil be submitted to the committee within three months. 48 22 17 After going through the written reply and oral examination of the representatives of the Department, the Committee desired that the department should make efforts to fill up the vacant posts at the earliest so as to avoid any adverse effect on the working of the department. 49 25 18 During the course of oral examination by the committee, the departmental representatives informed the committee that the recruitment procedure on outsourcing basis will be completed within or | | | | |
| representatives of the Department, the Committee desired that the department should make efforts to fill up the vacant posts at the earliest so as to avoid any adverse effect on the working of the department. 49 25 18 During the course of oral examination by the committee, the departmental representatives informed the committee that the recruitment procedure on outsourcing basis will be completed within or | 47 | 18 | 16 | After going through the written reply and oral examination of the representatives of the Department, the Committee observed that the amount has been shown nil in the column of expenditure of some schemes. Therefore, the committee recommends that detailed report for showing the expenditure nil be submitted to the committee within three months. |
| departmental representatives informed the committee that the recruitment procedure on outsourcing basis will be completed within or | 48 | 22 | 17 | After going through the written reply and oral examination of the representatives of the Department, the Committee desired that the department should make efforts to fill up the vacant posts at the earliest so as to avoid any adverse effect on the working of the department. |
| making the recruitments, a report be submitted to the committee. | 49 | 25 | 18 | During the course of oral examination by the committee, the departmental representatives informed the committee that the recruitment procedure on outsourcing basis will be completed within one and a half month. The committee, therefore, recommends that after making the recruitments, a report be submitted to the committee. |
| representatives of the Department, the Committee is not satisfied. The | 50 | 26 | 19 | After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied. The committee, therefore, recommends that latest report be submitted to the committee alongwith C.H.C, Gharaunda (Karnal). |

| | | | 46th Report (2017-18) INDUSTRIES & COMMERCE DEPARTMENT |
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| | | | the annual administrative report may be supplied to the committee at the earliest. |
| 57 | 37 | 26 | committee. After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that |
| 56 | 37 | 25 | during the year 2002, but the same has not been started so far. The committee, therefore, recommends that a detailed report in this regard be submitted to the committee within three months. After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the latest position about the audit para may be supplied to the |
| 55 | 36 | 24 | P.H.C. Nagina and C.H.C. Hodal be submitted to the committee. During the course of oral examination of the departmental representatives, it came to the notice of the committee that P.H.C. for village Barsat and Chaurain Gharaunda Constituency were sanctioned. |
| 54 | 31 | 23 | department together with the expenditure incurred thereon be submitted to the committee within three months. After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that action taken report in regard to encroachment of C.H,C. Kharkhoda, |
| 53 | 30 | 22 | separately. After going through the written reply and oral examination of the representatives of the Department, the Committee desired that details about the official foreign visits undertaken by employees of health |
| 52 | 28 | 21 | the latest position may be submitted to the committee. After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the rate of infant mortality for male and female infants be submitted |
| 51 | 27 | 20 | After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that |

| | | | (iii) The number of persons applied for; and (iv) The name of persons given appointment. The Committee further desired that reservation policy may also be taken care of in the recruitment on outsourcing basis. |
|----|----|----|---|
| 61 | 30 | 15 | After going through the written reply and oral examination of the representatives of the department, the Committee is not satisfied. Therefore, the Committee recommends that the latest position be intimated to the Committee. |
| 62 | 36 | 16 | After going through the written reply and oral examination of the representatives of the department, the Committee is not satisfied. Therefore, the Committee recommends that the latest position be intimated to the Committee. |
| 63 | 37 | 17 | After going through the written reply and oral examination of the representatives of the Department, the Committee desired to know that how many cases for the loan were recommended alongwith number of persons to whom the loan was sanctioned. The Committee also recommends that all the persons whose applications are approved should be given loan. |
| 64 | 38 | 18 | After going through the written reply and oral examination of the representatives of the Department, the Committee desired that the latest position in respect of grievances be intimated to the committee. The committee further desired that the copy of notification be supplied to the committee. |
| 65 | 38 | 19 | After going through the written reply and oral examination of the representatives of the Department, the Committee desired that the flats constructed in the industrial area should be allotted on no profit no loss basis so that all labourer may get houses. |
| 66 | 38 | 20 | After going through the written reply supplied by the Department regarding audit paras and oral examination of the representatives of the Department, the Committee recommends that latest position about the audit paras may be supplied to the Committee. |
| 67 | 39 | 21 | After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Annual Administrative Reports may be supplied to the Committee at the earliest. |
| | | P | 47th Report (2018-19) Public Works (B&R) Department |
| 68 | 39 | 14 | After going through the written reply and oral examination of the representative of the department, the Committee is not satisfied and recommends that the latest detail position/report be submitted to the committee alongwith the detail of delinquent officers/officials, recommendations made by department thereon and time consumed by govt. for taking action on recommendations. |
| 69 | 69 | 20 | After going through the written reply and oral examination of the representative of the department, the committee is not satisfy and recommends that the works of the Bye Passes should be done at the earliest and latest report /position be also intimate to the committee. |

| 70 73 21 |
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After going through the written reply and oral examination of the representative of the department, the committee is not satisfy and recommends that the latest detail position/report be submitted to the committee.

48th Report (2020-21) Transport Department

| | | IIaii | isport Department |
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| 1 | 2 | 3 | 4 |
| 71 | 10 | 13 | After going through the written reply and oral examination of the representatives of the department, the committee observed that the department has spent little amount and is left to spend more money/amount. The Committee therefore, desired that the latest position about budget may be supplied to the committee and also recommends the copy of supreme court order in which the registration of the B.S4 vehicles has stayed by the court be supplied to the committee at the earliest. |
| 72 | 11 | 14 | After going through the written reply and oral examination of the representatives of the department, the Committee recommends that the department should take prompt action to fill up the vacant posts so as to avoid any adverse effect on the working of department. |
| 73 | 12 | 15 | After going through the written reply and oral examination of the representatives of the department, the committee was not satisfied and observed that department not fill up the vacant posteasily. Therefore, the Committee recommends that the distt. wise list of persons alongwith address appointed on apprentice basis be supplied to the committee at the earliest. |
| 74 | 13 | 16 | The committee is not satisfied with the reply of department. Therefore, the committee recommends that the status of recovery, name and action taken against the delinquent officers/officials be submitted to the committee at the earliest. |
| 75 | 13 | 17 | After going through the written reply and oral examination of the representatives of the department, the committee is not satisfied and committee observed that matter is very serious in nature. Therefore, the committee recommends that latest position/detail of the court cases i.e sategwise, namewise, yerawise, courtwise alongwith the financial implication thereon be intimated to the committee. |
| 76 | 14-15 | 18 | The committee examined the matter of physical verification with department representatives, the committee recommends that the amount of recovery shown at serial no.7 should be recovered at the earliest and also intimate to the committee. |

| 77 | 15 | 19 | After the written reply and during oral examination of the representatives of the department, the committee ask further to the department about the strength of buses as required. The department stated about shortage of buses before the committee, therefore, as and when the 867 buses come in the department then the work of department run smoothly. Therefore, the committee recommends that latest detail of 867 buses, as and when the shortage of 867 buses removes be intimates to the committee at the earliest. |
|----|----|----|---|
| 78 | 16 | 20 | After going through the written reply and oral examination of the representatives of the department, the committee observed that there is gross negligence on the part of department and the defaulting officer/ official are liable for negligence, therefore, the appropriate action will be taken against the defaulting officers/ officials. The department request before the committee and sought the time for submission of full detail about the negligence and stated that the detailed reply will be submitted to the committee. Thus the committee is not satisfied and recommends that the latest action taken report/position be submitted to the committee at the earliest. |
| 79 | 16 | 21 | After going through the written reply and oral examination of the representatives of the department, the committee recommends that these types of buses should be ply in other district of the state as soon as possible and the committee also be informed. |
| 80 | 17 | 22 | After going through the written reply and oral examination of the representatives of the department, the committee is not satisfied and recommends that the list of district wise condemned buses and the policy/procedure adopted for declaring the buses as condemned be submitted to the committee as soon as possible. After going through the written reply and oral examination of the |
| 81 | 17 | 23 | representatives of the department, the committee is not satisfied. Therefore, the committee recommends that the latest position/action taken report be submitted to the committee. |
| 82 | 18 | 24 | After going through the written reply and oral examination of the representative of the department, the Committee recommends that the Annual Administrative Report may be supplied to the Committee at the earliest. |
| 83 | 18 | 25 | After going through the written reply and oral examination of the representatives of the department, the committee is not satisfied. Therefore, the committee recommends that the latest position be submitted to the committee. |
| 84 | 19 | 26 | After going through the written reply and oral examination of the representatives of the department, the committee is not satisfied. Therefore, the committee recommends that the bus queue shelter may be constructed in village Kheri Chokta and Baas in Narnaul Constituency where the numbers of villages are connected |

49th Report (2021-22)
Public Health Engineering Department and Excise & Taxation Department

| Puk | olic Health Eng | ineering Depa | rtment and Excise & Taxation Department |
|-----|-----------------|---------------|---|
| 1 | 2 | 3 | 4 |
| 85 | 15 | 12 | After going through the written reply and oral examination of the representatives of the Department, the Committee observed that the Department has spent little amount and is left to spend more money/amount. The Committee therefore, recommends that the Department should take necessary steps to spent the allotted budgets as per the working of Department and instructions issued by the finance Department. |
| 86 | 16 | 13 | After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should take prompt action to fill up the vacant posts so as to avoid any adverse effect on the working of Department and latest position also inform to the Committee. |
| 87 | 26 | 14 | The Committee is not satisfied with the reply of Department. Therefore, the Committee recommends that the Department should dispose off/ decide the pending complaints at the earliest which describe at Annexure-3 and latest position of action taken on complaints also inform to the Committee. |
| 88 | 26 | 15 | After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should take prompt action to provide 55 liter per day drinking water facilities to every citizen and latest position also inform to the Committee. |
| 89 | 27 | 16 | The Committee is not satisfied with the reply of Department. Therefore, the Committee recommends that the Department should take prompt action to stop the illegal connection obtain by the people and compete detail of action taken against the peoples who obtain the illegal connection be supplied to the Committee at the earliest. |
| 90 | 29 | 17 | After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should take prompt action to stop the water flood in the state as to avoid the loss of life and property and also to use the flooded water in another works of states and latest position also inform to the Committee |
| 91 | 30 | 18 | After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should complete the Jal Jeevan Mission Scheme as soon as possible and also inform to the Committee. |

| 92 | 30 | 19 | After going through the written reply and oral examination of the representatives of the Department, the Committee recommends the Department should be disposed off/decide the complaints regarding water connection at the earliest and also take prompt action as to avoid the difficulties face to obtain the water connection and latest position of pending and decided complaints also be supplied to the Committee. |
|----|----|----|---|
| 93 | 30 | 20 | After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should be completed the works of Sewerage treatment plants as soon as possible. |
| 94 | 31 | 21 | After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Mahagram Panchayat Yojna Scheme should be enforced at the earliest in the villages cover under the scheme and pending works also be completed as soon as possible and also inform to the Committee. |
| 95 | 31 | 22 | After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the works of sewerage system, water supply, water treatment plant should be completed at the earliest in the villages/cities whose population are across the 10,000 and and detail information also be supplied to the Committee after completion of works |
| 96 | 32 | 23 | After going through the written reply and oral examination of the representatives of the Department, the Committee observed that the main task of the Department is to provide drinking water to the people and recommends that the Department should be released the pending connection as soon as possible so that people do not have to face the problem of drinking water and latest position also inform to the committee. |
| 97 | 33 | 24 | After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied and Committee observed that matter is very serious in nature .Therefore, the Committee recommends that latest position/detail of the court cases i.e sategwise, namewise, yearwise, courtwise be intimated to the Committee at the earliest and prompt action should also be taken to resolve the court cases at the earliest by deputing a special officer as to avoid any adverse effect on the working of department . |
| 98 | 36 | 25 | After going through the written reply and oral examination of the representatives of the Department, the committee is not satisfied and recommends that |

| | | | the Department should be checked the difference of amounts came in reply and reason thereof and latest position of replies be supplied to the Committee at the earliest. |
|-----|-------|----|---|
| 99 | 37 | 26 | After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that pending works/ Hydraulic jetting machine should be completed/ arrange at the earliest as to avoid the problem face by people. |
| 100 | 38 | 27 | After going through the written reply and oral examination of the representative of the Department, the Committee recommends that the pending works should be completed at the earliest and also inform to the Committee. |
| 101 | 38 | 28 | The Committee is not satisfied with the reply of Department and observed that the matter relating to the tube well operator some time come under the Public Health Engineering Department and some time related to Urban Local Body Department i.e create a huge problem before the people and its reveals under the Amrut-1 scheme .Therefore Committee recommends that in relation to tube well operator, as avoid the problem came under the Amrut-2 scheme, the work will be done on the principle of One city- One Operator. |
| 102 | 40 | 29 | During the Oral examination, the Committee observed that no provision/ facilities of sewerage disposal and industrial waste disposal for the factories established in free zone. Therefore, the Committee recommends that the Industrial Department should be made responsible through HSIIDC for redressed of this kind problems and the provision of fee also be made if required. |
| | | | EXCISE & TAXATION DEPARTMENT |
| 103 | 54 | 31 | The Committee not satisfied with the reply of Department and recommends that the Department should fill up the vacant posts at the earliest so that there is no adverse effect on the functioning of the Department due to vacant posts and latest position should be apprised to the Committee as soon as possible |
| 104 | 55-56 | 32 | During the oral examination of the representative of Department, the Committee observed that the matter is serious in nature and numbers of inquiries are still pending. Therefore, the Committee recommends that the detail of the complaints and inquires be supplied to the Committee as under format:- |

Α

- (i) Year-wise complaints received.
- (ii) Name/Designation of official/officer against whom complaint received.
- (iii) Date on which inquiry entrusted.
- (iv) Name of inquiry Officer.
- (v) Status of Inquiry Officer.
- (vi) Reason for delay in finalization of Inquiry Report.
- (vii) Steps taken to expedite the completion of inquiry reports by Inquiry Officer (dates-wise, if any reminders issued to inquiry officer).
- (viii) Date of finalization submission of inquiry report by inquiry officer.
- (ix) Action/decision taken by department/authorities concerned on the inquiry report.
- (x) Appeals, if any pending on decision taken.
- (xi) Details of officers/officials retired during the pendency of inquiry.

В

The Committee also recommends to fix a time limit for completion of inquiry and take adverse view for delay in its completion in time bound manner against those who are responsible for such delay.

С

The Committee further recommends that the Principal Secretary (Excise & Taxation) and Excise and Taxation commissioner to regularly monitor the progress on quarterly basis and ensure that all pending inquiry reports are completed in six months and to update the same to Estimates Committee periodically.

After going through the written reply and oral examination of representative of the Department, the Committee recommends that the Department should take strong action against the persons involve in fake and bogus taxpayer and illegal sale & purchase of goods & liquor. The amount of fine also be recovered from the culprits. The Committee further recommends that the detail report of the action taken with the financial recovery be supplied to the committee at the earliest and Department should taken necessary steps to stop the illegal sale & purchase of goods & liquor.

After oral examination of the representative of Department, the Committee recommends that the fine imposed by the Department should be recovered at the earliest and the complete detail of

107 62 37

action taken by the Department be supplied to the Committee and regular checking also be conducted by the Department to stop the illegal sale & purchase of liquor.

After the oral examination of representative of the Department, the Committee observed that matter is serious in nature and recommends that the Committee should be informed by taking time bound action against the guilty officers and action should be taken against the officer who were negligent .The Committee also desire to know district wise ,how much tax evasion has been caught and compete detail of inquiry conducted/Penalty imposed by the Department on the tax theft cases be informed to the Committee within 15 days.

50thReport (2022-23) PUBLIC WORKS (B&R) DEPARTMENT

108 37 12

The Committee has gone through the written reply of the department and during oral examination the representatives of the department the Additional Chief Secretary apprised that HSRDC has executed only deposit works as per the mandate of HSRDC, the Committee further observed that prescribed procedure for payments to the contractors has not been followed in totality and that there are certain procedural lapses in making the payments. The Committee recommends that due procedure of payments be adopted/followed by the department and further desired that details of all works executed by HSRDC which have administrative approval /expenditure of more than Rs.5.00 Cr. be presented in the following proforma.

| Name | Name Constituency | | Amount of Agreement | | | - P - P - | Physical progress | Whether Deposit |
|------|----------------------|-----------------|------------------------|-------|---|-----------------------------|-------------------|--------------------|
| work | & District | (Rs.in lacs) | (Rs. In lacs) | start | · | expenditure (Rs.in lacs) | | or not |

109 37-38 13

- (i) The Committee has gone through the written reply of the department and during oral examination of the representatives of the Department it was intimated that the roads get damaged due to overloading of vehicles and that the budget for repair of patches/potholes is not often sufficient. The Committee Recommends that the roads leading to quarry zones be constructed with richer specifications so that these are not damaged early.
- (ii) Further the Committee observed that the maintenance & amp; upkeep of existing infrastructure whether roads or buildings is as important as creating a new infrastructure. The Committee therefore recommends that out of the total annual budget allocated for repair/construction of roads,
 - a) 1st priority be given to special repair of roads as per road maintenance policy and
 - b) 2nd priority be given for filing of Pot Hole/Patches and
 - 3rd priority be given for construction of new roads as the State already have a good/adequate road network.
 - d) Conclusively out of Annual budget for repair of roads, to priority be given

to special repair of roads and patch work/pothole repairs be carried out on the 2ndpriority.

- (iii) The Committee has also observed that the many roads get damaged even within defect liability period or immediately after the defect liability period is over and special repair on the road is not carried out by the department on the pretext that special repair on the road cannot be carried out as the road has not lived its life as per the Road Maintenance Policy. The Committee, therefore, strongly recommends that
 - (i) in case these Pot Hole/Patches have come even before defect liability period was over than reasons for such lapses needs to be investigated in detail and responsibility be fixed and appropriate penal action against defaulting contractor/departmental officers be initiated and a detailed action taken report be submitted to the Committee within a month
 - (ii) in cases where Pot Hole/patches have come after defect liability period, appropriate action for repair/filling of pot holes/patches be taken without any delay so that roads is kept motorable and public at large may not suffer unduly.

The Committee has gone through the written reply of the department and during oral examination of the representatives of the Department it was observed that inspection of buildings was not being done periodically and the Committee, therefore, recommends that annual inspection of the all the Govt. buildings be carried out to assess the serviceability of the building and un-serviceable buildings, if any be declared unsafe/condemned to avoid any mishap and further the repair renovation of all Govt. Houses be taken up in a phased manner as per clause 26.5.1 of PWD Code and as per the budget provisions and a detailed action taken report be submitted to the Committee within a month.

- (i) The Committee has gone through the written reply of the department and during oral examination of the representatives of the department the committee observed that number of roads lying in poor condition and despite their being necessity for widening of these roads these could not be considered for widening just forest clearance takes a significant time. The Committee therefore recommends that an exercise to identify the roads requiring widening in next five years be undertaken well in advance and in principle approval of Govt. to widen such roads be arranged so as to obtain timely/advance forest clearance. The Committee further desired that the matter be taken up with the Forest Department for speedy clearance of NOC cases so as to facilitate the widening of the roads in time as per the schedule/requirement.
- (ii) During oral discussions ACS of Department has intimated that there was no planning wing. The Committee viewed this very seriously that despite total yearly budget of the Department being approximately Rs.40,000/- Cr. but no planning wing existed in the Department. The Committee strongly felt that planning being the foundation of any institution and therefore recommends that a dedicated planning wing be established in the department immediately and planning section of the department needs to be strengthened and a detailed action taken report be submitted to the Committee within a month.

The Committee has gone through the written reply of the department and during oral examination of the representatives of the Department, the Committee observed that there has been cost run in various works as estimated cost of the most of the works increased abnormally even when there was no change in the drawings, site and scope of these works and thus reply of the department was not satisfactory. The Committee therefore, recommends that initial estimates of works be worked out only after proper field survey by taking into consideration

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112 41-42 16

| | | | all the field conditions like the drawings, scope and site etc are completed and that no changes in scope of work thereafter be allowed without proper prior permission for change in scope is obtained. The Committee further recommends that officer/officials who increased the cost of work without any changes in the scope of work be identified and responsibility be fixed and detailed action taken report be submitted to the Committee within a month. |
|-----|-------|----|--|
| 113 | 54 | 17 | During oral discussions the Committee has gone through the list of works and observed that a number of works have been delayed much beyond the stipulated date of completion. It was further observed that while some cases of delay were on the part of the department and in other delay was on the part of the agency but surprisingly no penalty has been imposed by the department in any of the work & Department in any of the work amp; time extensions were granted to exonerate the contractual agencies. The Committee therefore, recommends that the works be completed timely and due amount of penalty be imposed on the contractual agency on account of delay in completion if any, and that time extensions be granted only in cases found to be genuine after thorough investigation of causes of delay. |
| 114 | 54 | 18 | The Committee has gone through the written reply of the department and during oral examination of the representatives of the department the Committee observed that a number of works of the agency are lying incomplete despite incurring of huge expenditure which his unfruitful as this developmental work were not being used by public. The Committee therefore recommends that matter be pursued by the ACS to Department of B& R and EIC (Buildings) B&R and a detailed action taken report be submitted to the Committee within a month. |
| 115 | 54-55 | 19 | During the oral examination of the representatives of the Department the Committee observed that the quality of PMGSY roads was better than State funded roads as the quality control in PMGSY roads is better. It was also observed that the maintenance on PMGWSY roads is also better as the contractors were being paid for the maintenance of the roads. The Committee therefore recommends that an effective mechanism for better quality control and maintenance of roads be evolved by the Department and ensured that the width of berms of roads are appropriate and properly maintained. |
| 116 | 56 | 20 | The Committee has gone through the written reply of the department and during oral examination of the representatives of the Department the Committee observed that no temporary labour has been engaged through Haryana Kaushal Rojgar Nigam Limited. The Committee therefore recommends that necessary arrangement for deployment of temporary labour through Haryana Kaushal Rojgar Nigam Limited as per policy of the Govt. be made and a detailed action taken report be submitted to the committee within a month. |
| 117 | 56 | 21 | The Committee has gone through the written reply of the department and during oral examination of the representatives of the Department the Committee observed that complaint redressal mechanism of the department was not effective. The Committee therefore desired to know detail of all types of complaints received during last three years and final redressal thereof and recommends that an effective redressal mechanism for prompt disposal all types of complaints be devised and a detailed action taken report be submitted to the committee within a month. |
| 118 | 66 | 22 | The Committee has gone through the written reply of the department and during oral examination of the representatives of the Department the Committee observed that periodical verification of store was not being carried out regularly by the department. The Committee therefore recommends that physical |

| | | | regularly as per prescribed procedure of the department and a detailed action take report be submitted to the Committee within a month. |
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| 119 | 67 | 23 | The Committee has gone through the written reply of the department and during oral examination of the representatives of the Department the Committee observed that the department has quite a large number of vehicles and machinery and huge amount was being spent on repair and maintenance of this infrastructure. The Committee therefore recommends that an effective mechanism for optimum utilization of the vehicles and machinery be devised and expenditure on repair and maintenance on this vehicle be minimized. Further, a detailed action taken report be submitted to the Committee within a month. |
| 120 | 88 | 24 | The Committee has gone through the written reply of the department and during |

The Committee has gone through the written reply of the department and during oral examination of the representatives of the Department, the Committee observed that quite a large number of audit paras are lying pending for want of required corrective/recommended action to be taken by the department. The Committee, therefore, recommends that the required corrective action on all these pending audit paras be initiated/taken promptly as per the recommendation of public Accounts Committee of Vidhan Sabha.

verification of stores be carried out regularly verification of stores be carried out